

The Assam Gazette



EXTRAORDINARY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 28th November 1968

No.LJL.54/68/4.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XXIII OF 1968

[ Received the assent of the Governor on the 26th November, 1968 ]

THE ASSAM AMUSEMENTS AND BETTING TAX (SECOND AMENDMENT) ACT, 1968

(Published in the Assam Gazette Extraordinary, dated the 29th November, 1968).

An Act

further to amend the Assam Amusements and Betting Tax Act, 1939

Preamble WHEREAS it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Nineteenth Year of the Republic of India as follows:

Short title, extent and commencement- 1968. 1. (1) This Act may be called the Assam Amusements and Betting Tax (Second Amendment) Act, 1968.

(2) It shall have the like extent as the principal Act.

(3) It shall be deemed and always be deemed to have come into force with effect from first February, 1968.

Amendment of section 15 of Assam Act VI of 1939. 2. In section 15 of the principal Act, for the words "ten per cent" occurring in two places for the first time, between the words "to" and "of" and then for the second time, between the words "and" and "of" the words "five per cent" in both the places shall be substituted.

GOVERNMENT OF ASSAM

B. SARMA,  
Secy. to the Govt. of Assam,  
Law Department.

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